



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

original

Application No. 35 of 200 3

Applicant(s) Kumari Laxmi Priya Patna Respondent(s) U.O.I.

Advocate for Applicant(s) M/s. N.R. Routray Advocate for Respondent(s) Mr. R.C. Rath

S. Mishra

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

980 for Rs 50/- f.w.

For Regn pl.

DR
23.01.03

DR
23.5.21 29.1.03

Regn DR

DR
27/1/2003

For Admn pl.

DR
30.1.03

Bent

REGISTER

DR
27/1/2003
Registrar

Order dated 31.1.2003

Heard Shri N.R. Routray, learned counsel for the applicant. The applicant has submitted a representation dated 27.8.2001 at Annexure-A/6 to the competent authority for consideration for an appointment on compassionate ground, which is still pending. In view of the above, the Respondents are directed to consider the above said representation of the applicant within a period of three months from the date of

(OA 35/03)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. No. 31. 1. 3

Copies of or. along with copies of OA sent to all respds. Said copies of order handed over to counsels for both side.

5/2/03

SO 5/2/03

on memo

MA. 448/03 for app. orders. copy has been sent. (Disp. of matter).

Bench

copies of this order and pass necessary orders thereon within that time. While doing so, the Respondents should keep in mind the Railway Board's Circular No.R.B's No.E(G)82/EC (Lt.IV) dated 27.6.1985(Bahri's 183/85).

With the above direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be made available to the counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents/Railways.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

ORDER DATED 03.09.2003.

M.A.NO. 448/2003

Heard Mr. R. C. Rath, Learned Standing Counsel appearing for the Railways/ Respondents and Mr. N. R. Routray, Learned counsel appearing for the Applicant in this Original Application. While disposing of this case, on 31.1.2003, direction was given to the Respondents to look to the grievances of the Applicant within three months from the date of receipt of a copy of this order dated 31-1-2003. It has been disclosed by Mr. Rath, learned Standing Counsel appearing for the Respondents that the order